

KUMARI MAMATA BANERJEE : For your information, may I say something?

MR. SPEAKER : Please sit down.

(Interruptions)

[Translation]

KUMARI UMA BHARTI (Khajuraho) : Mr. Speaker, Sir, she is keeping on shouting. Please ask her to leave the House...(Interruptions)

PROF. RASA SINGH RAWAT (Ajmer) : Why are they making a din?

MR. SPEAKER : What are you doing, Rawat ji? You are a senior member...(Interruptions)

[English]

MR. SPEAKER : Please Uma Ji, when the Speaker is on his legs, you are not supposed to stand up. Please understand that.

Look here, we are yet to come to the agenda of the House today and it is a very important agenda that the House is going to take up. Let us have time. Today's motion is such that even these matters can be brought in when the motion is discussed. You will have more chances to discuss about these matters. I have been a Minister and I know that after the Zero Hour it is very difficult for a Minister to quickly stand up and answer. I must be grateful to the Home Minister that he had responded to you. Please be brief and conclude it.

DR. MURLI MANOHAR JOSHI : Now, Sir, after these bodies were not identified, they were handed over for burial. But, in the meantime, because of the election results, in which one party, that is, the AGP won against the expectations, and the other party, that is, the Congress Party lost, there was some political tension also...(Interruptions). There were wild rumours that some Santhals had killed the Bodo ladies, and the ethnic violence erupted. The Bodos came out with very strong arms...(Interruptions).

[Translation]

SHRI MUKHTAR ANIS (Sitapur) : Mr. Home Minister, please tell us whether two people or 80 people have been killed there?

[English]

SHRI SONTOSH MOHAN DEV (Silcha) : Sir, he is the Home Minister of the country...(Interruptions) I fully appreciate his difficulty. But the point is that there is an independent Inquiry Commission. He should not give judgement from his side. We are mainly concerned about deputing paramilitary forces. The Prime Minister, when he addressed the nation, himself expressed his worry about the North-East...(Interruptions)

[Translation]

SHRI RAJIV PRATAP RUDI (Chhapra) : Mr. Speaker, Sir, how can we expect the new members to behave when the old Members are resorting to breach of order.

[English]

SHRI SONTOSH MOHAN DEV : Keeping that in view, our appeal to the Home Minister is to send sufficient number of paramilitary forces so that the situation can come back to normalcy. Kindly do not pass any remarks about this, which may affect the formal inquiry.

MR. SPEAKER : That is enough. Yes, Mr. Home Minister.

DR. MURLI MANOHAR JOSHI : Sir, I am not taking any side, I am just giving you the brief facts about this violence. The causes of the violence and the responsibility will be fixed by the judicial inquiry. There is no difference about it. I am just giving you the sequence of events that had happened there. Thereafter, it was the duty of the Government of Assam to see that the causes of this violence and checked up and they go to the people and explain to them that this sort of violence is not good. The ethnic violence in Assam is a very tragic one and we are all concerned about it. We have sent almost all para-military forces which we could physically send. But I tell you that we cannot deploy the forces from other parts of the country and particularly from Kashmir.

As far as the help which they have demanded from us is concerned, we have given them and therefore there is no reason to doubt about it. As far as my visit is concerned, as I said, I was in constant touch with them. I had asked the Chief Minister and I had planned my visit. But it was he who said: "Please do not come".

MR. SPEAKER : Now, we take up Matters under Rule 377. Shri Rasa Singh Rawat.

11.36 hrs.

• MATTERS UNDER RULE 377

[Translation]

(1) Need for an aerodrome at Ajmer

PROF. RASA SINGH RAWAT (Ajmer) : Mr. Speaker, Sir, I am raising this matter under Rule 377.

Ajmer is a prominent city of Rajasthan from historical, cultural, social, religious and educational points of view. Due to its distinctiveness, Ajmer has maintained its own identity not only in Rajasthan but also throughout India, and the world over. It is the

heart of Rajasthan. It has a population of about 4 lakh. There is the place where Maharishi Dayanand Saraswati attained 'Nirvana'. Besides, the holy shrine of the famous Sufi saint, Khawja Sahib and the renowned pilgrim centre of Pushkar where lakhs of Indian and foreign visitors come for 'darshana' and attain spiritual gain, are also situated there. Ajmer has a peculiar identity as a tourist place also.

Such a famous city is still devoid of an air link and as a result, the tourists visiting Ajmer and Pushkar have to first land at Jaipur by air and thereafter proceed to Ajmer by road. The road journey causes them a lot of inconvenience. The famous army cantonment, Nasserabad and the industrial towns of Byawar and Kishanganj are also situated near Ajmer.

Hence, keeping all these facts in view, Ajmer deserves to be air-linked. The Government of Rajasthan has even allotted land for the aerodrome at Saradhana village near Ajmer and the Airport Authority of India has conducted a survey thereof. It is deplorable that an aerodrome has not been constructed at Ajmer so far.

Therefore, I strongly urge upon the Government of India to construct an aerodrome without further delay at the historic city of Ajmer, the heart of Rajasthan and link it with other air routes of the country.

[English]

(ii) Need to Construct Bridge at Kuzhithurai on the Trivandrum-Kanyakumari National Highway

SHRI N. DENNIS (Nagercoil) : Sir, there is an urgent need to replace the very old and dilapidated bridge at Kuzhithurai on the Trivandrum-Kanyakumari National Highway. It is posing grave danger to the passengers and vehicular traffic. There are many cracks and holes in it, the basement of the pillars of this bridge is gravely damaged and the supporting temporary angular pillars subsequently provided are also damaged by the river water. So at any moment it may collapse. Such an occurrence would be disastrous. This National Highway is one of the prestigious and busiest roads in the country. Realising all these aspects, the Government have graciously included the construction of a new bridge in the Eighth Five Year Plan. The acquisition work is completed. But it is regrettable to note that steps have not yet been taken for the execution of this very important and urgent work. So, I urge upon the Government to take immediate steps for the execution of the work without any further delay.

(iii) Need to implement 15-point programme to protect interests of muslims

SHRI PRIYA RANJAN DAS MUNSI (Howrah) : Sir, the National Minority Commission may kindly be

urged upon to enquire into the matter of the present position of Waqf property in West Bengal which has been very badly managed causing thereby untold sufferings to the minorities. The Minority Commission may also look into the position of sanctioning to recognition of Madrasas in West Bengal, most of which are yet to get any grant or sanction at a higher grade. The interest of minority cannot be safeguarded unless the 15-Point Programme of Government of India for the Communal Harmony is implemented in every part of India.

[Translation]

(iv) Need to take steps to protect Revali Dam in Bahraich District of Uttar Pradesh.

SHRI BENI PRASAD VERMA (Kaiserganj) : Mr. Speaker, Sir, there is an imminent danger of breach in Rawali dam in district Bahraich of Uttar Pradesh. In the event of breach of this dam, constructed on river Ghaghara, more than two lakh families will be rendered homeless and lakhs of hectares of land will be inundated. I urge upon the Government to immediately take preventive measures in order to check the breach in the dam... (Interruptions)..*

[English]

SHRI RAM NAIK (Bombay North) : Sir, I am on point of order. Under Rule 377 only that statement could be given which is already approved. But the hon. Member has said something which is not a part of his approved statement.

MR. SPEAKER : I agree with you. It will not form part of the statement.

(v) Need to construct a railway over bridge in Fatehpur town of Uttar Pradesh

SHRI VISHAMBHAR PRASAD NISHAD (Fatehpur) : Mr. Speaker, Sir, in the absence of a railway bridge in district Fatehpur of Uttar Pradesh, the traffic gets jammed causing accidental death to hundreds of people every year.

I urge upon the Government to construct a bridge across the railway line in Fatehpur city.

(vi) Need to give compensation to victims of police firing in Uttarakhand movement

SHRI SATPAL MAHARAJ (Garhwal) : Mr. Speaker, Sir, with your kind permission, I would like to draw the attention of the Government towards the following matter of public importance.

As per the High court order, nearly Rs. 36 crore were allocated as compensation to the killed, injured

* Not Recorded.